

Statement

Statement Showing the Number of Vigilance Cases Reported Against The Various Officials in FCI for Mis-Appropriation of Funds and Irregularities Committed During the Last Four Years Group-wise/Category-wise.

Year	Opening Balance		No. of cases initiated in FCI for mis-appropriation of funds & irregularities committed		Total		Cases finalised during the year		Closing balance at the end of the year		Groupwise/ Category wise details of employees involved Category/Group			
	Major	Minor	Major	Minor	Major	Minor	Major	Minor	Major	Minor	I	II	III	IV
1995	418	127	292	349	710	476	296	351	414	125	20	168	321	30
1996	414	125	304	573	718	698	312	532	406	166	36	253	269	14
1997	406	166	338	443	794	609	248	425	546	184	37	390	276	27

[Translation]

Police Wireless Organisation

2620. SHRI ADITYANATH : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of teleprinters in various offices of the police wireless organisation;

(b) the number of Hindi and English teleprinters separately out of them;

(c) the year by when the question of sending wireless messages to Hindi speaking regions in Devnagri was first considered;

(d) the number of teleprinters with facility to work in Devnagri script installed in the police wireless organisations till date; and

(e) the reasons for not installing the adequate number of Devangri teleprinters?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (e) 139 Electronic Teleprinters (ETPs) are installed in various offices of the Central Government's Directorate of Coordination (Police Wireless) located in various States. Out of these, 23 ETPs are bilingual (English and Hindi). The remaining ETPs are English.

The question of sending wireless messages to Hindi speaking regions in Devnagri script was considered and accepted in the All India Police Radio Officers' Conference held in 1996. The bilingual teleprinters are gradually being installed as per requirement.

Information pertaining to teleprinters in various offices of the State police organisations is not maintained at the Central level.

Non Implementation of Consumer protection Act

2621. SHRI RAMPAL UPADHYAY : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether State Governments are not effectively implementing the Consumer Protection Act;

(b) whether complaints have been received in this regard; and

(c) if so, the details thereof and the action taken thereon in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) to (c) State Governments are effectively implementing the provisions of the Consumer Protection Act. However, some incidents of non-functioning of State redressal fora due to vacancy in the posts of Presidents/Members, etc. have come to the notice of the Central Government. The Central Government, in such cases, advises the State Governments, who are responsible for implementing the Act, to take appropriate remedial action.

[English]

Official Secret Act, 1923

2622. SHRI SURESH KURUP :

SHRI GURUDAS KAMAT :

SHRI TARIQ ANWAR :

SHRIMATI RANEE NARAH :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of cases registered by CBI under the Official Secret Act, 1923 during the last three years, till date;

(b) the present status of these cases;

(c) whether the Government propose to amend Officials Secrets Act, 1923; and

(d) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L. K. ADVANI) : (a) During the period of last three years i.e. 1995 to 1998 (upto 30.11.98), a total of 6 cases were registered by the CBI under official Secret Act, 1923 for investigation.

(b) Out of the above, investigation has been finalised in three cases and the remaining three are still under investigation. Out of three cases finalised, in one case charge sheet has been filed in the Court of Law, while in another, such action as deemed appropriate by the Department has been recommended. The third case has been closed for want of sufficient evidence.

(c) and (d) The issue relating to amendments to officials Secrets Act, 1923 is clubbed with formulation of Right to information Bill, which is under consideration of the Govt.

Shortage of Storage For Paddy

2623. DR. T. SUBBARAMI REDDY : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether FCI has been purchasing paddy from Andhra Pradesh;

(b) If so, the details thereof;

(c) whether the Food Corporation of India has been facing difficulty for storing it due to shortage of storage capacity; and

(d) if so, the reasons therefor and the steps taken to have proper storage capacity in the State?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) and (b) FCI procures paddy in Andhra Pradesh price support scheme. 124 paddy purchase centres have been set up so far for procurement of paddy. However, there has been no arrival of paddy till 9.12.98 as the prevailing market prices of paddy in the State are ruling much higher than the Minimum Support Price.

(c) No, Sir.

(d) Does not arise in view of reply to part (c). It is, however, stated that generally paddy procured in Andhra Pradesh is kept in CAP (Cover and Plinth) storage.

[Translation]

Welfare Schemes

2624. SHRI MOHAMMAD ALI ASHRAF FAITMI : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the amount allocated to the Government of Bihar for all types of welfare schemes during each of the last three years;

(b) the amount utilised out of the total allocated amount; and

(c) the manner in which the unutilised amount is likely to be used?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) The amounts released to the Government of Bihar during the last three years is as follows:-

	(Rs. in lakhs)
1995-96	1248.80
1996-97	7205.89
1997-98	3923.98

(b) Full details regarding utilisation of amounts released have not become available.

(c) Utilised balances of earlier years are adjusted against releases due in subsequent years.

[English]

Exemption of Tax on Sugarcane

2625. SHRI PRASAD BABURAO TANPURE : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether sugar Cooperative Societies in Maharashtra are being asked to pay income tax on the price of sugarcane being paid to growers which is an excess of Statutory minimum sugarcane price;

(b) if so, the reasons therefor when Supreme Court rejected the taxation demand by the Government in 1973;

(c) whether the Government propose to exempt agricultural goods under section 80P of Income Tax Act; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) and (b) In the Income Tax assessments of some sugar cooperative societies in Maharashtra, claim for deduction on account of excess price of sugarcane over the statutory minimum price, paid to sugarcane growers and members has been disallowed.

(c) and (d) The income of a cooperative society engaged in the marketing of the agricultural produce of its members is already allowed deduction in computing the taxable income under Section 80P of the Income Tax Act.